

SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA SIXTH SESSION, 2018 LIST OF UNSTARRED QUESTIONS FOR ANSWER ON 23rd JULY, 2018

TOTAL NO. QUESTIONS: 103

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SHRI ALEIXO REGINALDO LOURENCO

PROTECTION OF HISTORICAL STRUCTURES

- 1. WILL the Minister for Archives and Archaeology be pleased to state:
 - (a) whether the Government is aware that Goa is a land with having numerous historical monuments such as forts, churches, temples;
 - (b) procedure followed to protect/converse;
 - (c) whether the Government has any plan to look after such structures/monuments; if not, reasons therefor; and
 - (d) the details of the monuments given to the Corporation for upkeep, its scope and the proposal adopted by the Government?

SHRI ALEIXO REGINALDO LOURENCO

CRITERIA FOR DIFFERENTIATING BETWEEN RATION CARDS

- 2. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the criteria for differentiating between the Ration Cards as APL, BPL or A, B, and C categories with details thereof;
 - (b) the total number of residents of Curtorim Constituency in each of the three categories with details Village-wise and Town-wise;
 - (c) the quantum of ration quota in kilograms that is distributed to these categories with details village-wise and town-wise along with the names of respective beneficiaries;
 - (d) the detail of rates per commodity distributed for APL and BPL;
 - (e) number of people who opted for the new Scheme for transfer of cash in lieu of availing food grains till date with details villagewise and town-wise;

- (f) whether the Government is aware that if money is given, less grains will be procured which would affect the farmers; and
- (g) whether a study has been conducted to see that the farmer who grows grains does not get affected?

SHRI ALEIXO REGINALDO LOURENCO

APPOINTMENT OF INSPECTORS BY CIVIL SUPPLIES DEPARTMENT

- 3. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the total number of Circle Inspectors appointed by the Government during the last 3 years and the place of their posting in the different Talukas;
 - (b) the role of each of the Circle Inspector in the Department, and the nature of his /her duties;
 - (c) the area distributed to each of the Circle Inspectors and the number of Fair Price Shops allotted to each of them with description Taluka-wise and District-wise;
 - (d) whether the Government is aware of the hardships of the staff of the Co-operative Societies and the steps the Government has taken in the matter; and
 - (e) whether the Government has any plan to increase the timing of the ration shops; if so, who will pay the staff of the ration shops?

SHRI ALEIXO REGINALDO LOURENCO

RAVINDRA BHAVANS IN THE STATE

- 4. WILL the Minister for Art and Culture be pleased to state:
 - (a) the total number of Ravindra Bhavans existing in the State as on date:
 - (b) the Taluka-wise details of the location and the area they occupy;
 - (c) the total number of proposals for setting up Ravindra Bhavans that are pending due to lack of a site;
 - (d) details of the number of sites that are located and the process of land acquisition done for building Ravindra Bhavans in different talukas;
 - (e) the details of the caretakers once the Ravindra Bhavans are commissioned and the cost of maintenance of each Bhavan;
 - (f) the underlying objectives behind the setting up of Ravindra Bhavans in various Talukas of the State; whether the Government has achieved the goals, with details thereof;
 - (g) the details of the cost of each of the Ravindra Bhavan existing in the State; and

(h) the number of shows and type of shows conducted in each of these Rayindra Bhayans

SHRI ALEIXO REGINALDO LOURENCO

KALA ACADEMY

- 5. WILL the Minister for Art and Culture be pleased to state:
 - (a) the quantum of fund allotted to Kala Acadamy, Panaji from March 2012 till date;
 - (b) details such as date of allotment of grants under various Heads;
 - (c) quantum of fund utilised year-wise;
 - (d) details such as name of programmes, date of programmes held, amount sanctioned and amount utilized; and
 - (e) the total programmes sponsored by Kala Acadamy?

SHRI ALEIXO REGINALDO LOURENCO

RECRUITMENT OF STAFF IN CIVIL SUPPLIES DEPARTMENT

- 6. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the total number of new staff that have been recruited in the Civil Supplies Department from 2015 till date;
 - (b) the details such as names and addresses of the staff, designation, date of recruitment, place of posting and their location;
 - (c) furnish the names and qualification of the permanent staff and those appointed on contract;
 - (d) furnish a copy of the agreement of contract staff including the term of contract and details of salary drawn by the said category of staff;
 - (e) the total number of contract staff whose contract has been renewed after the expiry of contract with their names, designation and the salary drawn; and
 - (f) whether work load of the staff has been increased due to ration shops; if so details thereof?

SHRI ALEIXO REGINALDO LOURENCO

SUPPLY OF KEROSENE

- 7. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the details Village-wise and Town-wise of Kerosene supplied to each of the Fair Price Shops /shopkeepers in Curtorim Constituency along with their names /number of ration cards registered under each fair price shop;
 - (b) the number of Kerosene dealers in Curtorim Constituency with their names and addresses and Fair Price Shop number;

- (c) the total quota of Kerosene released by the Civil Supplies Department to each of the Kerosene dealers in the Curtorim Constituency and also enumerate the total quantity of Kerosene supplied to each of the Kerosene dealers as per the standard quota;
- (d) the village-wise and town-wise details of Kerosene consumers in the State; and
- (e) the district-wise, village-wise, town-wise details of the total number of LPG connections in the State and consumers availing more than one LPG connection of different companies?

SHRI ALEIXO REGINALDO LOURENCO

SUB REGISTRAR OFFICES

- 8. WILL the Minister for Law and Judiciary be pleased to state:
 - (a) the total number of Sub-Registrar Offices in both the Districts of North and South Goa separately
 - (b) location and the name of building from where they are functioning;
 - (c) details of total number of staff in each of the Sub-Registrar's office and also enumerate their pay scale;
 - (d) details of the functioning of Sub-Registrars in various Talukas;
 - (e) whether the Government has taken any remedial action to preserve the old records especially the birth and marriage registers; and
 - (f) Whether it is on rental basis and the authority who makes the payment and its quantum during the last 5 years?

SHRI ALEXIO REGINALDO LOURENCO SHRI CHANDRAKANT KAVALEKAR

REVENUE EARNED BY CIVIL CUM SUB REGISTRAR

- 9. WILL the Minister for Law and Judiciary be pleased to state:
 - (a) the Taluka-wise and year-wise details of revenue collected by Civil-Cum-Sub-Registrars Office for different transactions from 2012 till date;
 - (b) Taluka-wise details of land registrations done from March 2016 till date such as:
 - i) seller with address;
 - ii) buyer with address;
 - iii) survey number and area of land;
 - iv) date of registration;
 - v) zone of land as per regional plan / planning area;
 - vi) amount for which land sold and revenue earned by the Department on that sale / registration ;

- (c) furnish a copy of the present Minimum Land Rates Panchayat-wise and municipality-wise in the State; and
- (d) furnish details of the new Minimum Land Rates proposed by Civil Cum Sub Registrar to Revenue Department ?

SHRI ALEXIO REGINALDO LOURENCO

PARKING FOR CIVIL COURT MARGAO

- 10. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether the Civil Court building is coming up at Margao, if so, the parking requirements for the lawyers and the litigants thereof;
 - (b) whether such parking space is available as per the approved building plans, if not, the alternate arrangements made to provide parking;
 - (c) whether the building will be constructed even without proper parking facility, if so, the reason therefor; and
 - (d) whether provision of AC and other facilities are included, with details thereof?

SHRI ALEXIO REGINALDO LOURENCO

NOTARIES REGISTERED

- 11. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) the name and address of all Notaries registered with the State Registrar and the head of Notary Services;
 - (b) details of their jurisdiction and expiry date of registration;
 - (c) details of notarial work done and total fees collected by each Notary during the years 2016 and 2017; and
 - (d) the details of mechanism available with the Government to ensure that fee charged by the Notaries are as per Rules?

SHRI ALEXIO REGINALDO LOURENCO

REGISTRATION OF MARRIAGE

- 12. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) the formalities for registration of self-marriage in Sub-Registrars Office, with details thereof;
 - (b) whether there is any rule to register one's marriage in the respective Taluka or in any part of the State, with details thereof;
 - (c) documents required to be produced before the Sub-Registrar to register a marriage;

- (d) whether there is any bar on age for either of the partners to register their marriage;
- (e) fees charged to register the marriage;
- (f) whether there is any other type of marriage registration besides religion-wise in Sub-Registrar's office; and
- (g) whether it is a fact that most of the marriage records are destroyed or mutilated in Sub-Registrar's office, if so, the plans of the Government to restore the same with details thereof?

SHRI ALEXIO REGINALDO LOURENCO

BENEFICIARIES UNDER PROVEDORIA

- 13. WILL the Minister for Provedoria be pleased to state:
 - (a) the Village-wise details of the beneficiaries under different schemes of Provedoria such as names and addresses since 2012 till date from Curtorim Constituency;
 - (b) number of applications pending from Curtorim Constituency under Chief Minister's Relief Fund till date and the time frame by which they will be cleared;
 - (c) the amount disbursed from the CM Relief Fund from the year 2012 till date; and
 - (d) the year-wise and Taluka-wise details of disbursement?

SHRI ALEXIO REGINALDO LOURENCO

PERMISSION OBTAINED BY MPT

- 14. WILL the Minister for Urban Development be pleased to state:
 - (a) whether Mormugao Port Trust (MPT) has obtained prior permission from Mormugao Municipal Council for development works within their operational area with reference to Government order no 4/2/2010/PG/MOR/PART/547 dated 23/05/2013 issued by Director Municipal Administration,;
 - (b) if so, details of all works of MPT for which construction licence has been issued by Mormugao Municipal Council may be furnished;
 - (c) if not, the reasons why prior approval was not obtained; and
 - (d) the action taken or proposed to be taken to ensure that MPT complies with the law of the land?

SHRI ALEXIO REGINALDO LOURENCO

RECRUITMENT IN AGRICULTURE DEPARTMENT

15. WILL the Minister for Agriculture be pleased to state:

- (a) the number of persons recruited in the Agriculture Department since the year 2012 till date;
- (b) the number of candidates appointed on permanent as well as on contract basis separately with details such as names and addresses of candidates appointed with their designation, place of posting and date of joining; and
- (c) the details such as date and place of written examination, oral interview and practical's along with the marks obtained in each type of examination?

SHRI ANTONIO FERNANDES

MINUTES OF SGPDA MEETINGS

16. WILL the Minister for Town and Country Planning be pleased to furnish the minutes of the South Goa Planning Development Authority meeting held from June 2017 till date?

SHRI ANTONIO FERNANDES

PRESERVATION OF OLD RECORDS OF PORTUGUESE BIRTH CERTIFICATE

- 17. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether it is a fact that many old records of Portuguese Birth Certificates (Teor) are not traceable in the Sub-Registrar Office;
 - (b) if so, the measures taken by the Government to protect the documents; and
 - (c) whether records have been sent to the Archives Department?

SHRI ANTONIO FERNANDES

SHIFTING OF SUB-REGISTRAR'S OFFICE

- 18. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether it is a fact that the Government had mentioned stated that the Sub-Registrars office, Mapusa which is very inconvenient to visit would be shifted by October, 2017; and
 - (b) if so, the reason for the delay?

SHRI ANTONIO FERNANDES

PARKING PROJECT

19. WILL the Minister for Urban Development be pleased to state whether the Government has any proposal to introduce mini buses from the Parking Project at Panjim to various parts of Panjim and neighbouring areas to ease traffic congestion, to reduce parking problem and to increase the income of the Parking Project?

SHRI ANTONIO FERNANDES

INFORMATION RELATED TO MUNICIPALITIES

- 20. WILL the Minister for Urban Development be pleased to state:
 - (a) whether the Government is aware that much of the information related to Municipalities such as accounts and minutes of meeting are not made available in the public domain, if so, the reason therefor; and
 - (b) whether the Government is planning to introduce the Public Disclosure Law for Municipalities as done in many other States?

SHRI ANTONIO FERNANDES

CONSTRUCTION OF ROADS & GUTTERS

- 21. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether it is a fact that due to certain conditions roads and gutters have to be constructed before obtaining NOC to construct houses on Communidade Land;
 - (b) whether there are illegal houses mushrooming all over the State on Communidade Land;
 - (c) if so, whether the Town & Country Planning Act can be relaxed for Communidade; and
 - (d) if not, reason therefor?

SHRI ANTONIO FERNANDES

F.A.R FOR MOPA AIRPORT

- 22. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether a 2.5 F.A.R that was allowed for Mopa Airport will pose a threat to Pernem Taluka; and
 - (b) whether the ODP is prepared as per TCP guidelines;
 - (c) if so, details thereof?

SHRI ANTONIO FERNANDES

IMPLEMENT CENTRAL GOVERNMENT SCHEMES

23. WILL the Minister for Archives & Archaeology be pleased to state in detail whether, to implement the Central Government Schemes if there is a need to differentiate between sites of religious importance and forts and accordingly take a decision?

SHRI CHANDRAKANT KAVALEKAR

RE-DEVELOPMENT/RENOVATION AT OLD SECRETARIAT

- 24. WILL the Minister for Art & Culture be pleased to state:
 - (a) the details of Re-development/renovation carried out at Old Secretariat/ Aadhilshah Palace, Panaji;
 - (b) details of the Agency that carried out the re-development/renovation work of Old Secretariat/ Aadhilshah Palace, Panaji;
 - (c) details of Contractor selected/awarded re-development/renovation work of Old Secretariat/ Aadhilshah palace, Panaji;
 - (d) details of old furniture and antique pieces that were present in the premises before the re-development/renovation;
 - (e) whether old furniture and antique pieces were sold/auctioned/scrapped and revenue earned;
 - (f) if so, the details of buyers;
 - (g) the Year-wise details of tapes which are in possession and in good condition?

SHRI CHANDRKANT KAVALEKAR

STATISTIC OF MARRIAGES

- 25. WILL the Minister for Law and Judiciary be pleased to state:
 - (a) the Taluka-wise details of marriages wherein the Hindu brides married to non- Hindu Grooms, Christians brides married to non-Christians Grooms and Muslim bride married to non-Muslim Grooms, for the year 2015 till 2017;
 - (b) furnish Taluka-wise and year-wise details of marriages registered since 2015;
 - (c) the Taluka-wise and year-wise details of marriages cancelled through Divorce or Annulment since 2015?

SHRI CHANDRKANT KAVALEKAR

CORPORATION OF CITY OF PANAJI

- 26. WILL the Minister for Urban Development be pleased to state:
 - (a) the reasons why the Corporation of City of Panaji inspite of being a Urban Local Body is not allowed to take up the work under Smart City Mission like other Smart Cities around India;
 - (b) the reasons the Government did not appoint a senior I.A,S. and experienced Government official as M.D. and CEO for Smart City and Amrut Mission of Panaji like other States;

- (c) Whether the Government is aware of the fact that the present M.D. and CEO of Smart City Mission of Panaji is a non- career official, if so, how the Government can make him accountable for the funds sanctioned by the Central Government and any other likely misuse of the Public funds;
- (d) whether the Government is aware of the fact that he was temporarily brought to the Corporation of City of Panaji for laising for JUNNURM funds and the services were terminated by C.C.P.;
- (e) whether this non-career M.D. and CEO of Smart City and Amrut Mission is given any other assignment under the Government or any other Corporation and accountability criteria is worked out;
- (f) whether CVC guidelines permit such an appointment;
- (g) whether Government is going to replace the M.D. and C.E.O. with an I.A.S. Officer?

SHRI CHANDRKANT KAVALEKAR

FUNDS RECEIVED BY URBAN DEVELOPMENT

- 27. WILL the Minister for Urban Development be pleased to state:
 - (a) the funds received by Urban Development Ministry, GSIDC and Imagine Panaji Smart City Mission Ltd, City Corporation of Panaji and other Municipalities for the purpose of Development and upgrading of the Urban areas since 2012 till date;
 - (b) total expenditure incurred in the development of gardens, footpaths, steps, parking complexes, parking zones, foot bridge, cycle tracks, pathway in all Municipal areas including City Corporation of Panaji as well as by GSUDA, GSIDC, Imagine Panaji Smart City Mission Ltd. Since 2012-13;
 - (c) details of estimates, works, expenditure incurred, completion certificate and utilization certificate;
 - (d) details of Sewerage Schemes and Projects implemented by the Urban Ministry as well as Sewerage Infrastructure Development Corporation of Goa Ltd, since 2012 Constituency-wise, estimates works, certificate of completion, details of contracts and names of the beneficiaries in the said Constituency:
 - (e) whether any action is initiated against the officials/persons responsible for improper implementations and financial losses to the public exchequer in this work; and
 - (f) whether the Government has asked for a Vigilance enquiry in this matter for the alleged losses to the State Exchequer inspite of the failure of the Scheme not benefitting a single person after huge expenditure incurred in a specific area/Constituency?

SHRI CHANDRKANT KAVALEKAR

GSIDC AND SMART CITY

- 28. WILL the Minister for Urban Development be pleased to state:
 - (a) the criteria for fixing of Minimum Consultant Fees in percentage under Panaji Smart City work which was fixed and on what basis;
 - (b) the reason why the Government cannot accept the offer if offered for less percentage; and
 - (c) whether GSIDC and Smart City officials are allowed to use private vehicles on hire; if so, the number of vehicles being used with Regisgtration number. type and owners name and address?

SHRI CHANDRKANT KAVALEKAR

GOVERNMENT RECORDS

- 29. WILL the Minister for Archives & Archeology be pleased to state:
 - (a) Whether the Government hasreceived records from all Departments from time to time as per transfer list, whether inspection of records are being carried out, if so, details thereof;
 - (b) whether the records of lands (Portuguese regime) in Mamlatdar offices and Registrar office are preserved and available to public for verification are preserved; if so, details thereof;
 - (c) present status of Betul fort with details; and
 - (d) the present status of Cabo-de-Rama Fort with details thereof?

SHRI CHANDRKANT KAVALEKAR

FINANCIAL ASSISTANCE UNDER ATAL ASRA YOJNA

- 30. WILL the Minister for Tribal Welfare be pleased to state:
 - (a) whether the Government is aware that financial assistance is given for reconstruction/repairs of houses under Atal Asra yojna, if so, details thereof;
 - (b) whether the Government is aware that the people belonging to ST find it difficult to produce the required document for the financial assistance;
 - (c) whether the Government had any plans to provide relaxation, if so, details; and
 - (d) the present status of files for repairs, reconstruction, new construction of houses under Atal Asra Yojna with name, address, and amount, and the reasons for pendency?

SHRI CHANDRKANT KAVALEKAR

CENTRAL FUNDS FOR TRIBAL WELFARE

- 31. WILL the Minister for Tribal Welfare be pleased to state:
 - (a) whether the Government is in receipt of Central Funds in addition to the State Funds, if so, the details from 2016 till date;
 - (b) whether Government has implemented traditional Forest Dwellers Act, 2006 and if so, details of the role of the Department and its achievements till date Talukas-wise;
 - (c) give details of Schemes implemented by the Government and the achievements from 2017 till date; and
 - (d) the present status of works undertaken in Quepem Constituency?

SHRI CHANDRAKANT KAVALEKAR

KHAZAN LAND

- 32. Will the Minister for Town & Country Planning be pleased to state:
 - (a) whether the Government is aware that Khazan land and paddy fields fall in Eco Sensitive Zone and also Orchard Landfall in ESZ;
 - (b) if so, details thereof;
 - (c) whether the Government has given special relaxation for Mopa Airport construction; and
 - (d) if so, the total area of such relaxation given and under which rule?

SHRI CHANDRAKANT KAVALEKAR

CONSTRUCTION OF SANSKRUTIK BHAVAN

- 33. Will the Minister for Tribal Welfare be pleased to state:
 - (a) whether the Government is planning to construct any Sanskrutik Bhavan in any Talukas;
 - (b) if so, furnish the details of land acquired Taluka-wise;
 - (c) whether the Government has any provision for maintenance of Sanskrutik Bhavan; if so, details thereof;
 - (d) whether the Sanskruitik Bhavans are fully utilised by the local population; and
 - (e) if so, number of programmes conducted in each Sanskrutik Bhavan, Taluka- wise from 2016 to till date?

SHRI CHANDRAKANT KAVALEKAR

KRISHI CARD

34. Will the Minister for Agriculture be pleased to state:

- (a) whether the Government has completed the Krishi Card preparation for Goan Farmers;
- (b) if so, the number of cards prepared Taluka-wise;
- (c) whether the Government has planned any Scheme for giving direct benefits on Krishi Card;
- (d) if so, the details thereof;
- (d) whether the Government has made any provision for maintain ongoing process of Krishi Card by employing permanent staff; and
- (e) if so, the details thereof?

SHRI CHANDRAKANT KAVALEKAR

CONSTRUCTION OF ROAD

- 35. Will the Minister for Tribal Welfare be pleased to state:
 - (a) whether the Government has conducted a survey with Public Works Department for construction of road for the people of Vavurla Village Panchayat at Paddi –Barcem in Quepem Constituency;
 - (b) if so, the details thereof;
 - (c) if not, reasons therefor;
 - (d) whether the Government has received the N.O.C. from the land owner including the Department of Forest;
 - (e) if so, the details thereof;
 - (f) if not, the reasons for delay along with a copy of all the letters/correspondence in respect of N.O.C. till date;
 - (g) the details of the estimates prepared;
 - (h) the present status of the same;
 - (i) whether the Government intends to construct the road to each Tribal Ward /Village; and
 - (g) if so, the time frame for commencement and completion of the road?

SHRI CHANDRAKANT KAVALEKAR

FOREST RIGHTS COMMITTEES

- 36. Will the Minister for Tribal Welfare be pleased to state:
 - (a) the total claims received by the Forest Rights Committees from Forest Dwelling Scheduled Tribes and other Traditional Forest Dwellers of Quepem Constituency;
 - (b) details Panchayat-wise and Municipal area-wise of claims received from Quepem Constituency with their names, addresses, date, area of land and Survey Number;

- (c) whether any claims have been sanctioned from Quepem Constituency;
- (d) if so, the details such as their names, addresses, date, area of land and Survey number;
- (e) whether any claims are pending;
- (f) if so, the details of such pending cases and steps taken to remedy the shortcoming in such claims;
- (g) whether any claims of Tribal persons have been rejected;
- (h) if so, the stage of rejection with details of such claims and reasons therefor with their name and address; and
- (i) the present status of all claims and the time frame by which all the claims will be sanctioned?

SHRI CHANDRAKANT KAVALEKAR

ALLOCATION OF TRIBAL FUNDS

- 37. Will the Minister for Tribal Welfare be pleased to state:
 - (a) the Department-wise details of the total tribal funds allocated under tribal Sub-Plans from the year 2012 till date;
 - (b) the year-wise details of funds allotted to each Department, funds utilized and unutilized from the year 2012 till date;
 - (c) whether the Government has transferred/diverted any Tribal Funds for any other projects other than tribal;
 - (d) if so, the Constituency-wise details such as names of the projects and amount:
 - (e) whether the unutilized Tribal Funds are carried forward for the next financial year; and
 - (f) the Department-wise details of the purpose the Tribal Funds under Tribal Sub-Plan have been utilized?

SHRI CHURCHILL ALEMAO

OLD AGE HOME IN BENAULIM CONSTITUENCY

- 38. Will the Minister for Porvedoria be pleased to state:
 - (a) whether the Government is planning to set up any Old Age Home in Benaulim Constituency;
 - (b) if so, details thereof; and
 - (c) furnish a list of Schemes introduced under Provedoria?

SHRI CHURCHILL ALEMAO

LINKING OF AADHAR CARD TO RATION CARD

39. Will the Minister for Civil Supplies be pleased to state:

- (a) the awareness mediums created by the Government on the issue of linking Aadhar Card to the Ration Cards;
- (b) the present criteria for receiving LPG distributing Agency and Petrol pump;
- (c) whether the Government is aware of the irregularities carried out by the LPG distributing Agency; and
- (d) furnish a list of names, documents and other forms for submission received by the Department to issue LPG distributing Agencies in Benaulim Constituency?

SHRI DIGAMBAR KAMAT

GRANTS TO MARGAO MUNICIPAL COUNCIL

- 40. WILL the Minister for Urban Development be pleased to state:
 - (a) the budget provision made for development of grants to Margao Muncipal Council in the State Budget for the year 2013-14, 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19, with year-wise details;
 - (b) the number of proposals submitted by Margao Muncipal Council to D.M.A. for sanction of development grants during the above years with copies of proposals;
 - (c) the total amount of grants sanctioned by the Government to Margao Municipal Council, during the above years; and
 - (d) the date on which the last development grants were released to Margao Municipal Council, with details thereof?

SHRI DIGAMBAR KAMAT

COLLECTION OF SOPO

- 41. WILL the Minister for Urban Development be pleased to state:
 - (a) the Sopo collection by Margao Muncipal Council during the years 2014-2015, 2015-2016, 2016-2017, 2017-2018 and 2018-2019. Furnish year-wise details of collection including name and address of Sopo contractor;
 - (b) period of collection for which bids are called for every year and when are these bids called for, furnish year-wise details;
 - (c) method of fixing minimum collection for the bid by MMC, with details of the process as to how MMC arrives at this minimum figure; and
 - (d) whether MMC has collected Sopo departmentally with details including amount collected?

SHRI DIGAMBAR KAMAT

GOLDEN JUBILEE GRANTS TO MMC

- 42. WILL the Minister for Urban Development be pleased to state:
 - (a) the quantum of Golden Jubilee Funds were allotted to MMC for undertaking a golden Jubilee Project Margao City, with details such as date of allotment and total amount allotted;
 - (b) whether MMC was undertaken any project as on date, with details of the Project; and
 - (c) details of the amount of 3 crore from the day of allotment and the interest earned by MMC on this amount?

SHRI DIGAMBAR KAMAT

VACANT POSTS IN MARGAO MUNICIPAL COUNCIL

- 43. WILL the Minister for Urban Development be pleased to state:
 - (a) the details of posts of various categories which are vacant as on date, with designation of each post and date on which it was vacant;
 - (b) the number of these posts that have lapsed with designation-wise details and date on which they lapsed;
 - (c) the reasons for not filling up the posts;
 - (d) whether the government will conduct an enquiry to fix responsibility in such cases; and
 - (e) the steps that MMC has initiated to fill all vacant posts and to revalidate lapsed posts?

SHRI DIGAMBAR KAMAT

TRADE LICENSES ISSUED BY MARGAO MUNICIPAL COUNCIL

- 44. WILL the Minister for Urban Development be pleased to state:
 - (a) the number of applications received for trade licenses by Margao Muncipal Council from 01-01-2017 till date;
 - (b) furnish details such as name and address of applicant, date of application, location of area, total area and purpose of trade license:
 - (c) the number of trade license issued, furnish details with copies of file noting and recommending the trade license and date of issue;
 - (d) the number of trade license are pending, give details with copies of file notings and reasons for pendency; and

(e) the number of trade licenses rejected, give details with copies of file noting and reason for rejection?

SHRI DIGAMBAR KAMAT

HOLDING OF DPC

- 45. WILL the Minister for Urban Development be pleased to state:
 - (a) whether Margao Muncipal Council has held any DPC for promotion to its employees from 01-01-2014 till date;
 - (b) date-wise details such as members of DPC present for the meeting, copy of the Agenda for each meeting and copy of minutes of each meeting; and
 - (c) the details of employees promoted by holding such DPC?

SHRI DIGAMBAR KAMAT

OCCUPANCY CERTIFICATE

- 46. WILL the Minister for Urban Development be pleased to state:
 - (a) the number of applications for issue of Occupancy Certificate after obtaining completion permission from SGPDA received by Margao Municipal Council from 01/01/2015 till date, furnish details such as name of the applicant, date of application, type of construction, area to be constructed and area of plot;
 - (b) the number of Occupancy Certificates issued by the Chief Officer of MMC from 01/01/2015 till date with details such as name, date, location along with a copy of notings of the file recommending the Occupancy Certificate; and
 - (c) the number of applications rejected between 01/01/2015 till date, along with file noting recommending rejection?

SHRI DIGAMBAR KAMAT

BENEFICIARIES OF VARIOUS SCHEMES UNDER PROVEDORIA

- 47. WILL the Minister for Provedoria be pleased to state:
 - (a) the details of all the beneficiaries of various schemes under Provedoria, stating the names, addresses and amount disbursed to each beneficiary Constituency-wise and Year-wise from 01-01-2017 till date;
 - (b) whether the Government intends to propose any new Scheme;
 - (c) if so, the details thereof; and

(d) the total number of staff employed in the Department during the last 5 years with year-wise details of the names, address, designations and category?

SHRI DIGAMBAR KAMAT

REVENUE EARNED BY RAVINDRA BHAVAN, MARGAO

- 48. WILL the Minister for Art & Culture be pleased to state:
 - (a) the head-wise details of the total revenue earned by the Ravindra Bhavan, Margao from 1-1-2015 till date including grants received from the Government and any other Agency; and
 - (b) whether Ravindra Bhavan received any private grants, if so, details thereof?

SHRI DIGAMBAR KAMAT

PERSONS EMPLOYED AT RAVINDRA BHAVAN, MARGAO

- 49. WILL the Minister for Art & Culture be pleased to state:
 - (a) number of persons employed at Ravindra Bhavan, Margao since 1-1-2013 till date on permanent basis and on contract / daily wages;
 - (b) details such as name of the person, address, age, type of employment, designation, date of employment;
 - (c) the total amount of salary / wages paid to them from 1-1-2013 till date, give breakup separately month –wise for permanent employees and contract / daily wages;
 - (d) number of people working as on date, give details; and
 - (e) number of people removed / terminated during this period with details and reason for removal / termination?

SHRI DIGAMBAR KAMAT

WORKSHOPS/ CLASSES ORGANISED BY RAVINDRA BHAVAN

- 50. WILL the Minister for Art & Culture be pleased to state:
 - (a) whether the Ravindra Bhavan of Margao has organised any workshops/ classes for the residents of Margao from 1-1-2014 till date;
 - (b) if so, furnish year-wise details of each workshop/ class along with the date of commencement and completion, number of people registered, fees charged per head, income/ revenue generated on each programme, expenditure made on each programme, name and address of the experts who conducted classes, fees paid to each of the expert teachers per programme; and

(c) the eligibility required for various programmes?

SHRI DIGAMBAR KAMAT

PURCHASE OF MUSICAL INSTRUMENTS

- 51. WILL the Minister for Art & Culture be pleased to state:
 - (a) whether Ravindra Bhavan had purchased any musical instruments from 1-1-2014 till date;
 - (b) if so, furnish details such as type of instruments purchased with copies of tender notices for the supply of instruments;
 - (c) whether the instruments are in possession of Ravindra Bhavan, Margao or have been shifted/allotted to any other Institutions;
 - (d) if so, furnish the details of the Institutions and the agreement entered into such for allotments;
 - (e) number of bidders who bid to supply the instruments with name and address and the name of the lowest bidder with address; and
 - (f) furnish a copy of the Comparative Statement?

SHRI DIGAMBAR KAMAT

RATION CARDS

- 52. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the total number of ration cards issued by the Department in Margao Constituency; and
 - (b) the number of them that are APL and BPL with details ward-wise and Fair Price Shop-wise?

SHRI DIGAMBAR KAMAT

STAFF EMPLOYED AT MARGAO CIVIL SUPPLIES OFFICE

- 53. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the number of employees working in the Civil Supplies Office in Margao with details such as names and addresses along with their destination and duties; and
 - (b) whether there is shortage of staff in this office, if so, timeframe by which these posts will be filled with details?

SHRI DIGAMBAR KAMAT

PROGRAMMES SPONSORED BY ART AND CULTURE

54. WILL the Minister for Art & Culture be pleased to state:

- (a) the number of programmes sponsored by / organized in association with Art and Culture Department from 1-1-2016 till date with yearwise details such as date of programme, name of the organizer, date of an application, name of the programme, date of sanction and amount sanctioned;
- (b) the number of applications for sponsorships and the number of them that have been rejected with details year-wise along with the name of the organizer, date of application, date of rejection and the reasons for rejection; and
- (c) the year-wise details of the organizer who have submitted the Utilization Certificate?

SHRI DAYANAND SOPTE

APPLICATION FROM GOA TOURISM DEVELOPMENT

- 55. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether there is any application received from Goa Tourism Development Corporation for issue of Technical Clearance Order for carrying out amalgamation of plots and storage of petroleum products and retail outlet petrol pumps;
 - (b) if so, whether all required documents are submitted including No Objection Certificate from Directorate of Fire and Emergency Services; and
 - (c) furnish all the documents along with the copy of application?

SHRI DAYANAND SOPTE

VIOLATION OF CONSTRUCTION NORMS IN PERNEM TALUKA

- 56. WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the details of violation of Construction Norms without keeping proper setback as per the Rule of TCP in Pernem Taluka the during last five years;
 - (b) whether the Government has given any relaxation in the above cases;
 - (c) if not, the reason therefore; and
 - (d) if so, furnish details such as name, Survey Number, area of plot and area of house or any project?

SHRI DAYANAND SOPTE

PERMISSION GRANTED TO M/S MAHASEER HOTELS AND PROJECTS PVT. LTD FOR CUTTING OF LAND

- 57. WILL the Minister for Town and Country Planning be pleased to state:
 - (a) whether any permission has been granted to M/S Mahaseer Hotel and Resort Pvt. Ltd for cutting of land in property bearing Survey Numbers 210/1, 211/2 and 212/0 in Mandrem Village in Pernem Taluka:
 - (b) if so, the details such as Reference number of the order/permission alongwith date;
 - (c) whether any inspection has been carried out by the TCP Department thereafter to verify/check that the criteria is fulfilled by the party; and
 - (d) if so, furnish a copy of the Reports from 2013 till date?

SHRI DAYANAND SOPTE

PROCEDURE TO OBTAIN TECHNICAL CLEARANCE ORDER

- 58. WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the procedure of Town and Country Planning Department to obtain Technical Clearance order;
 - (b) the minimum number of days required to issue Technical Clearance order; and
 - (c) whether a conversion Sanad is required to be submitted while applying for Technical Clearance Order?

SHRI DAYANAND SOPTE

ISSUE OF TECHNICAL CLEARANCE ORDER

- 59. WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the number of applications received for issue of Technical Clearance Order from 2012 till date in Pernem Taluka;
 - (b) Furnish the details such as;
 - (i) name of the party/company/hotels and others;
 - (ii) date of application;
 - (iii) number of Technical Clearance Order issued alongwith names, addresses and date; and
 - (iv) number of applications pending and the reason for pendency?

SHRI DAYANAND SOPTE

COMPLAINTS FROM GENERAL PUBLIC

60. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the number of complaints received from the general public in Pernem Taluka regarding illegal construction of projects;
- (b) furnish details such as;
 - (i) name of the complainants (any Panchayat or Municipality);
 - (ii) name of the project/house and other;
 - (iii) action taken against such complaints by the Department with details thereof; and
 - (iv) whether any complaints have been pending without taking any decision or action, if so, the reason therefore?

SHRI DAYANAND SOPTE

RAVINDRA BHAVAN IN PERNEM TALUKA

- 61. WILL the Minister for Art and Culture be pleased to state:
 - (a) the present status of Ravindra Bhavan in Pernem Taluka;
 - (b) whether the land which is identified for the construction of Ravindra Bhavan is centrally located;
 - (c) total sq.mt area reserved;
 - (d) furnish the name, description and location of the property;
 - (e) the time frame required to start the construction of Ravindra Bhavan in Pernem;
 - (f) whether any financial provision has been made to construct the same; and
 - (g) if so, the provision thereof?

SHRI DAYANAND SOPTE

FAIR PRICE SHOP IN MANDREM CONSTITUENCY

- 62. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the number of fair price shops in Mandrem Constituency
 - (b) furnish details such as:
 - (i) name and address of the Fair Price Shop;
 - (ii) name of the owner;
 - (iii) number of years he/she is running the fair price shop;
 - (iv) number of cards coming under that particular Fair Price Shop
 - (v) detail such as number of BPL, AAY and APL cards;
 - (c) quantity allotted to fair price shop, with details in kgs. such as Rice, Wheat, Sugar and Kerosene in liters;
 - (d) the last date of collection of food grains by the Ration Card Holder;
 - (e) the number of BPL, APL, and AAY cards issued for the benefit of National Food Security Scheme in Mandrem Constituency; and
 - (f) the detail with name, address and name of the Panchayat?

SHRI DAYANAND SOPTE

SCHEMES FOR FARMERS

- 63. WILL the Minister for Agriculture be pleased to state:
 - (a) the various schemes implemented for the benefit of farmers to cultivate the Paddy fields;
 - (b) the amount fixed for the harvester per hour by the society under subsidy scheme through Agriculture Department;
 - (c) the number of beneficiaries benefited under harvester subsidy scheme from Mandrem Constituency; and
 - (d) the measures the Government has taken to cultivate the fallow land in the State?

SHRI DAYANAND SOPTE

AGRICULTURE OUTLETS OF GSHCL IN MANDREM CONSTITUENCY

- 64. WILL the Minister for Agriculture be pleased to state:
 - (a) whether the Government is aware that there is demand for outlets of GSHCL to sell vegetables in Mandrem Constituency;
 - (b) if so, the details of the number of GSHCL outlets existing in Mandrem Constituency with names and addresses of the owners Village-wise, location-wise and date-wise;
 - (c) whether the sanctioned outlets are operational from inception; if so, the details thereof; if not, the reasons therefor;
 - (d) the date-wise and Village-wise details of pending applications in Mandrem Constituency with names and addresses and date;
 - (e) the time frame by which the applications will be processed, cleared and outlets allotted; and
 - (f) the details of the criteria adopted to allot the outlets?

SHRI DEEPAK PRABHU PAUSKAR

WORKS UNDERTAKEN BY TRIBAL WELFARE

65. WILL the Minister for Tribal Welfare be pleased to state:

- (a) give details of works undertaken in Sanvordem Constituency till date, details of work completed and pending works; and
- (b) the year-wise details of funds allotted and funds utilized under tribal welfare for the last 4 years, give details Constituency-wise?

SHRI FRANCISCO SILVEIRA

LAND IN POSSESSION OF PROVEDORIA

- 66. WILL the Minister for Provedoria be pleased to state:
 - (a) the total area of land in St. Andre Constituency in possession of Provedoria;
 - (b) whether the Government has any plans to develop this land;
 - whether the Government has proposed to improvise the P.A.P building sheltering orphans in Goa Velha, St. Andre Constituency; and
 - (d) whether the Government provides financial assistance to Provedoria; if so state the amount?

SHRI FRANCISCO SILVEIRA

STATUS OF TENANCY CASES

67. Transferred to Revenue s Unstarred LAQ No. 102 to be answered on 25/07/2018.

SHRI FILIPE RODRIGUES

OUTLINE DEVELOPMENT PLAN OF PANAJI AND VASCO

- 68. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the Government has taken any steps to redraft the Panaji and Vasco Outline Development Plan prepared without following the procedure;
 - (b) if so, details of steps initiated in this connection;
 - (c) whether CTP/TCP Board has directed the Vasco PDA and North Goa PDA to stop the implementation of ODP for Vasco and Panaji and not to approve any plans; and
 - (d) if so, details of action taken thereof?

SHRI FILIPE RODRIGUES

HEIGHT RESTRICTIONS FOR SAFETY OF AIRCRAFT OPERATION

69. WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether the Government is aware that the Ministry of Civil Aviation (Height/Restrictions for safeguarding of Aircraft Operation) Rules, 2015 require prior NOC for height clearance from designated officer of Central Government to be taken for all constructions within 20 km radius of aerodrome reference point (ARP);
- (b) the steps taken and/or directions issued or proposed to be taken to ensure compliance with said Rules; details of height restrictions imposed under the said Rules;
- (c) names of all towns and revenue villages or parts thereof falling within 20 km/radius of ARP of Dabolim Goa aerodrome;
- (d) whether the said radial area has been marked on recently approved ODPs of Vasco Da Gama, Panaji and Calangute and Candolim planning areas and on the Regional Plan of Goa; and
- (e) the details of all development with 20 km radius of ARP of Dabolim Goa aerodrome for which development permissions/NOC in planning point of view have been issued on or after 30th September 2015 without prior NOC from the said Ministry of Civil Aviation?

SHRI FILIPE RODRIGUES

ISSUE OF CONSTRUCTION LICENCE

- 70. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the procedure laid down by the Department for carrying out site inspection before issuing construction permissions, for verifying facts or visiting sites;
 - (b) the designation of the TCP officer who is responsible for verifying facts on the sites; and
 - (c) the action the Government can take against the officers who are issuing construction permissions without verifying facts or visiting sites?

SHRI FILIPE RODRIGUES

PLIGHT OF TRIBAL COMMUNITIES

- 71. WILL the Minister for Tribal Welfare be pleased to state:
 - (a) the steps taken by the Government to bring Tribal Community at the Centre of any planning efforts to solve the plight of Tribal Communities in the State;
 - (b) whether the Government is aware that the Tribal Community are facing threat, specially when the properties around them have

- been bought by people with political affiliations along with land and mineral mafias; and
- (c) if so, details of steps the Government will take to ensure to raise their standard of living?

SHRI TICLO GLENN J V A E SOUZA

CONSTRUCTION OF BUNDS IN ALDONA CONSTITUENCY

- 72. WILL the Minister for Agriculture be pleased to state:
 - (a) the details of projects undertaken by the Government in Aldona Constituency from February 2014 till date such as name of work, village, date of estimate, estimated amount, date of tender, tendered amount, date of work order, status of the work; and
 - (b) whether any proposal for new projects have been received by the Government; if so, the details thereof?

SHRI TICLO GLENN J V A E SOUZA

PENDING CASES AT FAST TRACK COURTS

- 73. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) the number of cases pending at the Fast Track Courts in North Goa and South Goa; and
 - (b) the number of cases disposed-off since 2017 till date?

SHRI ISIDORE A FERNANDES

FARM HOUSES IN THE STATE

- 74. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) furnish details of the minimum area of agricultural land one should own to construct a Farm House;
 - (b) the details of the formalities/permissions required for building a farm house; and
 - (c) whether a non-Goan can own a Farm House in Goa. if so, the details thereof?

SHRI ISIDORE A FERNANDES

OCCUPANCY CERTIFICATES ISSUED BY CMC

- 75. WILL the Minister for Urban Development be pleased to state:
 - (a) the total number of Occupancy Certificates issued in the last 3 years till date by the Canacona Municipal Council;
 - (b) furnish year-wise and ward-wise details;
 - (c) the total income received on issuance of Occupancy Certificates;

- (d) whether the buildings are being inspected before issuing Occupancy Certificates; and
- (e) if so, the details along with Fitness and Validity Report of all the buildings within the jurisdiction of the Canacona Municipal Council?

SHRI ISIDORE A FERNANDES

FUNDS ALLOTTED TO CMC

76. WILL the Minister for Urban Development be pleased to state:

- (a) the details of the funds allotted to Canacona Municipal Council (CMC) from March 2017 till date; and
- (b) the number of projects sanctioned/allotted to Canacona Municipal Council from 2017 till date?

SHRI ISIDORE A FERNANDES

SCHEMES UNDER ART & CULTURE DEPARTMENT

77. WILL the Minister for Art & Culture be pleased to state:

- (a) the details of different Schemes under Art and Culture Department for the welfare of locals, schools, local bodies, institutions and clubs;
- (b) the criteria to avail each Scheme with subsidy;
- (c) the quantum of financial assistance under each Scheme; and
- (d) the list of the number of applications received under each scheme/course from January 2016 till date from Quepem and Mandrem Constituencies with details such as names and addresses, date of applications and amount thereof?

SHRI ISIDORE FERNANDES

PROPOSAL FOR APPOINTMENT OF NEW NOTARIES

- 78. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether there is any proposal to appoint new Notaries to strengthen Notarial services;
 - (b) if so, whether a Selection Committee has been appointed to select the Notaries;
 - (c) if so, the composition of the Committee and its period;
 - (d) the time frame by which the new Notaries will be appointed; and
 - (e) whether there is any proposal to revise the fees/ notarial fees for affidavits required for Government Schemes; if so, the details thereof?

SHRI ISIDORE FERNANDES

PROCEDURE FOR PURCHASE OF IMMOVABLE PROPERTIES BY FOREIGN NATIONALS

- 79. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) the legal procedure involved in purchase of immovable properties by Foreign Nationals in the State;
 - (b) the authority to verify such cases before the Sale Deed is executed;
 - (c) whether Civil-cum-Sub-Registrar is empowered to verify the legality involved;
 - (d) the number of cases of immovable properties purchased by Foreign Nationals for last 2 years till date;
 - (e) whether the land / properties will be reverted back to the owners if the Government finds that the same are illegal transaction; and
 - (f) if not, furnish in detail the process to be followed?

SHRI ISIDORE FERNANDES

RENOVATION OF CABO-DE-RAMA FORT

- 80. WILL the Minister for Archives & Archeology be pleased to state:
 - (a) whether the Government is aware of the dilapidated condition of Cabo-de-Rama fort in South Goa;
 - (b) if so, whether the Government has any proposal / plans to carry out renovation of the said fort; if so, the details thereof;
 - (c) whether there are timings to visit the fort;
 - (d) if so, furnish details thereof;
 - (e) whether any anti-social activities have been reported till date from Cabo-de-Rama Fort; and
 - (f) if so, furnish details thereof?

SHRI JOSE CARLOS ALMEIDA

MAJOR PORT AUTHORITIES BILL, 2016

- 81. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the Government is aware that the Major Port Authorities Bill, 2016 has been tabled in the Parliament;
 - (b) whether the Government is aware that the Bill seeks to vest the powers of planning and development of ports assets and port limits

- with the proposed major port authority to the exclusion of local town planning and development laws;
- (c) if so, whether the said provisions have potential to infringe upon the powers of the State, land and Town and Country Planning, being State subjects and thereby hamper public participatory, planned and sustainable development of the State; and
- (d) the details of steps taken or proposed to be taken to convey the concerns of the State Government to Union Ministry of Shipping in this regard?

SHRI JOSE CARLOS ALMEIDA

VICEREGAL PALACE / OLD PALACE HOTEL STRUCTURE IN MORMUGAO

- 82. WILL the Minister for Archives & Archaeology be pleased to state:
 - (a) whether the Government considers the Viceregal Palace / Old Palace Hotels structure existing at Mormugao Harbour as a fit case for declaration as an ancient monument and archeological site;
 - (b) if so, the action taken in this regard till date; and
 - (c) whether the Government is facing non-cooperative attitude of Mormugao Port Trust to inspect the site; if so, the powers available with the Government in this regard and steps taken or proposed to be taken to invoke them?

SHRI JOSE CARLOS ALMEIDA

SCHEMES UNDER ART & CULTURE DEPARTMENT

- 83. WILL the Minister for Art & Culture be pleased to state:
 - (a) the details of different schemes of Art & Culture Department;
 - (b) the criteria to avail each scheme with subsidy;
 - (c) the number of application received under each scheme / course from January 2016 till date from Vasco Constituency with details such as names and addresses, date of applications and amount;
 - (d) whether all applications are scrutinized and sanctioned; if so, furnish the names and addresses of the beneficiaries;
 - (e) whether any applications are pending; if so, the name and address; and
 - (f) if not, the reasons for pendency and the time frame required to sanction the pending applications?

SHRI NILKANTH HALARNKAR

AGRICULTURAL SCHEMES

84. WILL the Minister for Agriculture be pleased to state:

- (a) the number of Schemes implemented by the Government for the benefit of farmers in the State since March, 2017;
- (b) details of the Schemes; and
- (c) the details of the number of beneficiaries, Constituency-wise?

SHRI NILKANTH HALARNKAR

VEGETABLES PURCHASED BY HORTICULTURE CORPORATION

- 85. WILL the Minister for Agriculture be pleased to state:
 - (a) the total quantity of vegetables purchased by Horticulture Corporation from March 2017 till date; and
 - (b) the details of the disbursement of vegetables per outlet from 1.4.2017 till date in North Goa?

SHRI NILKANTH HALARNKAR

KRISHI MITRA

- 86. WILL the Minister for Agriculture be pleased to state:
 - (a) whether the Government has appointed any Krishi Mitra to help Farmers in the State; and
 - (b) if so, the details of Krishi Mitra appointed such as name and the nature of work carried out by them?

SHRI NILKANTH HALARNKAR

AREA UNDER CULTIVATION IN GOA

- 87. WILL the Minister for Agriculture be pleased to state:
 - (a) whether the Government has conducted any survey to find out the total area under cultivation from March 2017 till date in the State;
 - (b) if so, the Constituency-wise details thereof; and
 - (c) if not, the reasons therefor?

SHRI NILKANTH HALARNKAR

REVENUE EARNED THROUGH SALE OF VEGETABLES

- 88. WILL the Minister for Agriculture be pleased to state:
 - (a) the total revenue earned by the Government from the sale of vegetables through Horticulture Corporation from March 2017 till date: and
 - (b) the details of the procedure followed for importing vegetables from neighboring States?

SHRI NILESH CABRAL

NGPDA APPROVALS FOR CONSTRUCTION AT PATTO PLAZA

- 89. WILL the Minister for Town and Country Planning be pleased to state:
 - (a) whether the NGPDA has issued any approvals for construction at Patto Plaza vide order No. NGPDA/1900/882/2014 dated 18.11.2014;
 - (b) if so, name of the party to whom such approval was given and the plot number or Chalta Sheet Number of the plot;
 - (c) the maximum FSI permissible on the said plot and the FSI sanctioned by NGPDA, furnish the details in terms of area;
 - (d) furnish copies of the site plan, floor plan, questionnaire, inspection Report and file notings done by the officers;
 - (e) whether any complaints were received by NGPDA on the same construction/approvals;
 - (f) if so, nature of the complaints and the details of the action NGPDA has taken on the said complaints;
 - (g) whether NGPDA conducted any inspection to verify that FSI has not been acceded; and
 - (h) if so, the details of the said inspection and name and designation of the official who conducted it?

SHRI NILESH CABRAL

APPLICATIONS FOR TECHNICAL APPROVAL

- 90. WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the total number of applications received for technical approval of projects after the Regional Plan 2021which was kept in abeyance was operationalized, with details such as Survey Number of the plot, area of plot property, name of the village, zoning as per Regional Plan 2021;
 - (b) the number of the applications approved and approvals granted with details such as Survey Number of the plot, area of plot property, name of the village; and
 - (c) the number of applications/requests received for issue of NOC to avail conversion sanad from the date of operationalizing the Regional Plan 2021, with details such as Survey Number of the plot, area of plot property, and name of the village?

SHRI RAJESH PATNEKAR

COMPUTERIZATION AND PRESERVATION OF OLD DOCUMENTS

- 91. WILL the Minister for Archives & Archeology be pleased to state:
 - (a) whether the Government has completed the micro filming, computerization and digitization of birth, death and marriage records from 1900 to 1970;
 - (b) whether the digitized data of birth, death and marriage has been uploaded on the Server of State Data Centre;
 - (c) whether there is any proposal for such upload;
 - (d) if so, the present status of the proposal, in details;
 - (e) whether the digitized data of birth, death and marriage is made available to the general public for viewing by uploading on the website;
 - (f) if not, whether the Government intends to make it available online;
 - (g) if so, the present status of the same;
 - (h) whether the computerization of all records of the old period i.e. before 1960 has been completed; and
 - (i) if so, the present status of the same such as quantum of work completed so far and the reasons for the delay in 100% computerization of the old records?

SHRI RAJESH PATNEKAR

PENDING CASES IN CIVIL AND CRIMINAL COURTS

- 92. WILL the Minister for Law and Judiciary be pleased to state:
 - (a) the number of Civil and Criminal cases pending in various courts in the State for last one year with Court-wise details;
 - (b) whether there are any vacancies of Judges of various Courts in the State with details thereof;
 - (c) details of various appointments made/posts filled in the Department since January, 2017 till date;
 - (d) whether the Department has taken any step to introduce, facilitate and encourage alternative dispute resolution in the State; if so, details thereof; and
 - (e) whether the Department has taken any steps or intend to make a move to have the States's own High Court?

SHRI RAJESH PATNEKAR

GOMANT VIBHUSHAN AWARD

- 93. WILL the Minister for Art and Culture be pleased to state:
 - (a) the details of procedure followed for selecting the Awardee for the Gomant Vibhushan Award:
 - (b) the details of Gomant Vibhushan Awardees and what is the form of this Award;
 - (c) whether the Award is given every year and whether the Award was given during last year;
 - (d) if not, the reasons therefore;
 - (e) whether the Department is keen on bestowing this Award; and
 - (f) furnish a list of Awards/honours/prizes given by the Department every year?

SHRI RAJESH PATNEKAR

RAIDS CONDUCTED BY THE DEPARTMENT

- 94. WILL the Minister for Civil Supplies be pleased to state:
 - (a) the details of all raids conducted by the Department since January, 2017:
 - (b) the details of item seized;
 - (c) whether any permit/license was cancelled post any such raid; if so, details thereof;
 - (d) whether periodic inspections are carried out to check the quality of grains and other commodities;
 - (e) whether the godowns of the Department are in a perfect/ideal condition to store the goods; and
 - (f) whether any audit was conducted in the past, with details?

SHRI RAJESH PATNEKAR

STORAGE OF HAZARDOUS CHEMICALS REPORTED IN THE STATE

- 95. WILL the Minister for Factories and Boilers be pleased to state:
 - (a) whether any case of accident/injury due to hazardous chemicals were reported in the State during the last 5 years, if so, details thereof;

- (b) furnish a list of hazardous chemical used/imported/stored anywhere in the State and have the permit of the Department;
- (c) the details of the owner and whether any periodic inspections are carried out to ascertain the safety of the people working around the hazardous chemicals and to check the proper storage of hazardous chemicals, with details thereof;
- (d) the details of chemicals covered in hazardous list;
- (e) whether the Department conducts any awareness programmes, safety programmes to educate and spread awareness on tackling the chemical disaster, if so, details thereof; and
- (f) whether any license/permits issued by the Department were revoked/cancelled due to negligence on part of licences during the last 5 years, if so, details thereof?

SHRI RAJESH PATNEKAR

MUNICIPAL COUNCIL IN THE STATE

- 96. WILL the Minister for Urban Development be pleased to state:
 - (a) whether there is any vacant Ward Councilor post in any Municipal Council in the State;
 - (b) whether there exist any criteria/rules that allow disqualification of a sitting Councilor of the Municipal Council, if so, details thereof;
 - (c) whether there have been any cases of disqualification of ward Councilors of the Municipal Council in the past; and
 - (d) the details of dues/revenue collected by the Municipal Councils across the State with Council-wise details for the last 5 years?

SHRI RAJESH PATNEKAR

SCHEMES FOR TRIBAL WELFARE IN BICHOLIM CONSTITUENCY

- 97. WILL the Minister for Tribal Welfare be pleased to state:
 - (a) the details of schemes implemented in Bicholim Constituency for Tribal Welfare during the last 5 years; and
 - (b) the Scheme-wise details of the beneficiaries?

SHRI WILFRED D'SA

OLD AGE HOMES IN NUVEM CONSTITUENCY

- 98. WILL the Minister for Provedoria be pleased to state:
 - (a) the details of the existing Old Age Homes within the jurisdiction of Nuvem Constituency;
 - (b) whether the Old Age Homes are in good condition or require maintenance;

- (c) the details of number of beds in each Old Age Home;
- (d) the details of inmates in each Old Age Home;
- (e) the details of Old Age Homes of Majorda;
- (f) whether any tender is floated for maintenance, with details;
- (g) whether work is completed and inmates are shifted, if so, details thereof:
- (h) whether any counselors are appointed in Old Age Home, with details; and
- (i) whether Old Age Homes are equipped with CCTV camera, T.V., video conferencing, musical instrument and other entertainment?

SHRI ISIDORE FERNANDES

CONTROL ON USE OF PLASTIC

- 99. WILL the Minister for Urban Development be pleased to state:
 - (a) whether the Government is aware that plastic waste, pet bottles, tube lights are thrown in the rivers/streams in the State;
 - (b) if so, the action initiated by the Government in controlling the use of plastic;
 - (c) whether any environment impact study has been made on the streams and rivers and its effects on marine fauna due to plastic waste;
 - (d) if so, the details thereof;
 - (e) whether the Government intends to implement a ban on use of plastic especially on beaches/CRZ area by declaring them as plastic free zones;
 - (f) if so, the details thereof; and
 - (g) if not, the reasons thereof?

SHRI DEEPAK PAUSKAR

FOREST SETTLEMENT CASES

- 100. WILL the Minister for Tribal Welfare be pleased to state:
 - (a) the number of settlement cases filed under FRA from Sanvordem Constituency with details of cases settled and pending as on date; and
 - (b) whether the Government has any plans to resurvey and demarcate the Reserve Forests and Private Forests in Sanvordem Constituency?

SHRI ALEIXO LOURENCO

SHOPS AND TOILETS ON GROUND FLOOR OF SHRI SARASWATI MANDIR, PANAJI

- 101. WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the details of the total number of toilets and shops on the ground floor of Shri Saraswati Mandir on Dr. P. Shirgaunker Road, Panaji as per the approved plan and status of the same as on date;
 - (b) the details of the said shops allotted on fresh lease since year 2000 indicating procedure followed for same, date of allotment and shop number, name of the original lease holder, name of fresh lease holder etc. and the criteria adopted for fixing monthly rent;
 - (c) furnish copy of the occupancy certificate and approved plan of shop number 8 in the said building; and
 - (d) furnish a fresh lease agreement in respect to shop No.4, resolution passed approving allotment of same on lease and correspondence exchanged with the lease holder?

SHRI PRASAD GAONKAR

AWARENESS OF LEGAL PROCEDURE

- 102. WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether the Government is working on mechanism to streamline the process for inventory of ancestors property in the interest of common people since they are unaware of legal procedure;
 - (b) whether the Government has worked out any scheme or taken any initiative for such inventory, if so, the details thereof; and
 - (c) the details of the steps that will be initiated to raise awareness on this particular issue?

SHRI RAVI NAIK

AWARENESS OF LEGAL PROCEDURE

- 103. WILL the Minister for Agriculture be pleased to state:
 - (a) the quantum of land under agriculture in the State with the details thereof:
 - (b) the quantum of land under agriculture cultivation date-wise, year-wise since 2012 till date;
 - (c) the quantum of land kept idle or barren by land holders; and
 - (d) the quantum of land use as Orchad, Marrod etc. in the State since 2012 till date?

ASSEMBLY HALL PORVORIM, GOA 23RD JULY, 2018 N.B. SUBHEDAR SECRETARY